

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

MA No. 128/2024

In

Original Application No. 506/2022

In the matter of:

Tribhuvan Singh

...Appellant

Versus

Govt. of NCT of Delhi & Ors

...Respondent

NDOH: 17.07.2025

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Filed by

(Delhi Pollution Control Committee)
Respondent

New Delhi:

Dated: 17th.07.2025

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RESPONSE ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE WITH RESPECT TO THE ORDER DATED 01.05.2025.

I, Sandeep Mishra, Member Secretary, Delhi Pollution Control Committee, 3rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053, do hereby solemnly affirm and state as under:

1. That, I am working as Member Secretary, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, above mentioned matter was taken up by this Hon'ble Tribunal on 29.01.2025, wherein, it was pleased to direct to file outlining action plan for utilization of Environmental Compensation lying deposited with DPCC and also giving details of action taken/to be taken for recovery of environmental compensation imposed on the violators. In compliance of the direction, Action Taken Report (ATR) had been filed by DPCC before this Hon'ble Tribunal on 01.04.2025, which is already on record at page number 79- 84. Thereafter matter was taken up on 01.05.2025, wherein this Hon'ble Tribunal is pleased to direct to file further response.
3. That, though DPCC has Environmental Compensation policy dated 30.03.2022 wherein SOP/guidelines for imposing environmental compensation on violation found in various sector is already given. In order to streamline the procedure for imposition / recovery/realization of



Environmental Compensation (EC) following Standard of Procedure(SOP) was issued vide office order dated 03.06.2025. Which is as under:

- A. All the Show Cause Notices for imposition of Environmental Compensation shall be issued with the approval of Member Secretary, DPCC.
 - B. The order for imposition of Environmental Compensation shall be issued with the approval of Chairman DPCC.
 - C. Following steps be followed:
 - i. SCN for EC shall be put up within 5 working days by the concerned Engineer after carrying inspection.
 - ii. SCN will be issued through Speed Post as well as email (if available). In case unit is not registered with DPCC then the SCN will also be uploaded on DPCC website.
 - iii. Timeline for submission of response to Show Cause Notice by the violator will be 15 days from the date of service of the notice.
 - iv. The file has to be submitted for follow up action between 21 and 30 days w.e.f. date of issue of Show Cause Notice along with response received or with proof of delivery in case of non-receipt of response.
 - v. Timeline for issue of order imposing Environmental Compensation: 60 days from the date of service of the SCN.
 - vi. The EC order shall be sent through speed post as well as through email of the unit, if available. In case unit is not registered with DPCC, order be sent though speed post and uploaded on DPCC website. 15 days' time shall be given to the violator/unit to deposit the EC.
- Information about SCNs and EC orders shall be updated on Google Spreadsheet which has been developed immediately after taking actions.
- viii. In case the imposed EC is not deposited by the unit within 15 days, reminders are to be issued through all modes as indicated at ii and vi above as per the time lines given as under:
 - First reminder between 21 and 30 days giving further 15 days with the approval of Cell/Branch Incharge, if the EC is not deposited by the violator within time.



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- Second reminder between 21 and 30 days after first reminder giving further 15 days with the approval of Cell/Branch Incharge, if the EC is not deposited by the violator within time.
 - Concerned JEE and AEE are responsible for issuance of necessary reminders within the timelines specified above.
- ix. In case the EC is not realised in spite of above actions, after expiry of 90 days from the date of issue of order imposing EC, recovery letter shall be issued to the concerned SDM with the approval of MS, DPCC.
- x. Reminder w.r.t recovery of EC amount from all the units/entities in a sub-division shall be sent to SDM once in 45 days with a copy to the concerned DM and Divisional Commissioner. Such reminders be sent with the approval of the Cell/Branch In-charge, through a dedicated Dealing Assistant deputed in each Cell/Branch.

Copy of the SOP dated 03.06.2025 is attached herewith as Annexure-1.

4. That, the status of Environmental Compensation received, expenditure incurred in tabular format since the year of 2015 till 30.06.2025 is annexed herewith as Annexure-2. Following is the summery of EC:

Total EDC received upto 30.06.2025: 13053.43 (lakhs)

Total expenditure incurred upto 30.06.2025: 5939.99 (lakhs)

5. It is therefore requested that this Hon'ble Tribunal may take the present response on record.

Identify the deponent who has signed in my presence

Seal of Delhi High Court
 S.L. No. 58/2023
 App. By: MAHANT KUMAR CHUDHRY
 Dated: 15/07/2025
 To: Hon'ble J. & J. Delhi High Court
 To Hazari Court, Delhi-110054

[Signature]

DEPONENT

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 11 day of July, 2025.

VERIFIED THAT THE DEPONENT
 Shri/Smt./K...
 S/o W/o D/o...
 R/o...
 Identified by...
 has solemnly...
 Delhi on...
 that the contents of...
 been read and explained...
 correct to his knowledge.

[Signature]

DEPONENT

11 JUL 2025
Jath Commissioner Delh

Delhi Pollution Control Committee
Department of Environment
(Govt. of NCT of Delhi)
3rd Floor, Block-I, DMRC IT Park Building
Shastri Park, Delhi-110053

F.No. DPCC/RDPC/SCN-App/2024-25/88-93

Dated: 03/06/2025

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OFFICE ORDER

In order to streamline the procedure for action to impose & recover/realise Environmental Compensation (EC) following Standard Operating Procedure (SOP) be adhered to:

Notices for Environmental Compensation:

1. All the Show Cause Notices for imposition of Environmental Compensation shall be issued with the approval of Member Secretary, DPCC.
2. The order for imposition of Environmental Compensation shall be issued with the approval of Chairman DPCC.
3. Following steps be followed:
 - i. SCN for EC shall be put up within 5 working days by the concerned Engineer after carrying inspection.
 - ii. SCN will be issued through Speed Post as well as email (if available). In case unit is not registered with DPCC then the SCN will also be uploaded on DPCC website.
 - iii. Timeline for submission of response to Show Cause Notice by the violator will be 15 days from the date of service of the notice.
 - iv. The file has to be submitted for follow up action between 21 and 30 days w.e.f. date of issue of Show Cause Notice along with response received or with proof of delivery in case of non-receipt of response.
 - v. Timeline for issue of order imposing Environmental Compensation: 60 days from the date of service of the SCN.
 - vi. The EC order shall be sent through speed post as well as through email of the unit, if available. In case unit is not registered with DPCC, order be sent though speed post and uploaded on DPCC website. 15 days time shall be given to the violator/unit to deposit the EC.
 - vii. Information about SCNs and EC orders shall be updated on Google Spreadsheets which has been developed immediately after taking actions.

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- viii. In case the imposed EC is not deposited by the unit within 15 days, reminders are to be issued through all modes as indicated at ii and vi above as per the time lines given as under:
- First reminder between 21 and 30 days giving further 15 days with the approval of Cell/Branch Incharge, if the EC is not deposited by the violator within time.
 - Second reminder between 21 and 30 days after first reminder giving further 15 days with the approval of Cell/Branch Incharge, if the EC is not deposited by the violator within time.
 - Concerned JEE and AEE are responsible for issuance of necessary reminders within the timelines specified above.
- ix. In case the EC is not realised in spite of above actions, after expiry of 90 days from the date of issue of order imposing EC, recovery letter shall be issued to the concerned SDM with the approval of MS, DPCC.
- x. Reminder wrt recovery of EC amount from all the units/entities in a sub-division shall be sent to SDM once in 45 days with a copy to the concerned DM and Divisional Commissioner. Such reminders be sent with the approval of the Cell/Branch Incharge, through a dedicated Dealing Assistant deputed in each Cell/Branch.

The above SOP will supersede all the office orders with regard to procedure for action to impose & recover/realise Environmental Compensation.

This issues with the approval of Chairman, DPCC

Digitally signed by
K S Jayachandran
(Dr. K. S. Jayachandran)
Date: 31-05-2025
Member Secretary
12:52:52

Copy for information/requisite compliance to:

- 1) All Additional Directors of DPCC
- 2) All SEEs/Cell In-Charges of DPCC
- 3) In-Charge Legal Cell, DPCC
- 4) All EEs/AEEs/JEEs of DPCC
- 5) PPS to Chairman DPCC for kind information of the Chairman
- 6) IT Cell to upload the copy of this SoP on the website of DPCC



Environment Compensation Received by
DELHI POLLUTION CONTROL COMMITTEE from April 2015 to 30.06.2025

Rs. (in Lakh)

Sl.No.	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	31.04.2025 to 30.06.2025	Total
1	53.00	1506.00	13.25	0.00	133.15	33.59	14.89	13.98	2.00	3.29	27.57	1798.72
2	36.00	6.00	7.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	49.00
3	158.50	15.00	67.00	79.00	333.18	238.48	131.73	159.40	82.41	59.60	59.31	1423.61
4	108.65	148.75	201.91	283.25	242.46	152.03	309.42	278.33	99.28	69.74	246.70	2136.53
5	2.60	2.90	0.80	164.00	414.35	7.85	48.70	14.74	3.40	0.00	0.00	679.34
6	0.00	0.00	24.75	9.25	77.67	15.48	18.03	14.39	21.76	30.34	6.90	218.67
7	0.00	0.00	1.00	2.05	0.00	0.50	2.40	0.75	2.55	0.40	0.00	9.65
8	0.00	0.00	3.55	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.55
9	0.00	0.00	23.00	0.00	0.00	0.00	0.00	0.10	0.00	0.00	0.00	23.00
10	0.00	0.00	0.00	0.30	5.10	1.05	1.90	0.95	0.00	0.00	0.00	8.45
11	0.00	0.00	0.00	1.20	6.70	0.45	2.45	0.95	32.42	460.51	0.00	680.35
12	0.00	0.00	0.00	1.50	10.34	65.35	19.95	10.95	0.00	0.00	0.00	33.50
13	0.00	0.00	0.00	0.00	30.50	3.00	0.00	0.00	0.00	0.00	0.00	47.01
14	0.00	0.00	0.00	0.00	19.51	6.00	15.50	6.00	0.00	0.00	0.00	1778.67
15	0.00	0.00	0.00	0.00	101.42	217.61	520.20	405.36	117.97	197.53	218.58	2035.29
16	0.00	0.00	0.00	0.00	549.70	154.68	397.41	622.22	119.06	56.05	86.17	22.53
17	0.00	0.00	0.00	0.00	13.64	6.80	2.09	0.00	0.00	0.00	0.00	49.50
18	0.00	0.00	0.00	0.00	47.25	1.00	1.25	0.00	0.00	0.00	0.00	0.10
19	0.00	0.00	0.00	0.00	0.00	0.10	0.00	0.00	0.00	0.00	0.00	5.29
20	0.00	0.00	0.00	0.00	0.00	5.29	0.00	0.00	0.00	0.00	0.00	1804.63
21	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	13053.43
22	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5939.99
	358.75	15714.65	342.26	580.66	1984.97	917.26	1684.77	1514.24	1132.91	1683.76	818.70	13053.43
	71.24	179.76	255.27	134.96	139.89	390.5	123.55	145.73	794.59	3679.85	735.17	5939.99
	287.51	1514.89	86.99	445.70	1845.08	626.76	1561.22	1769.51	348.32	-1966.07	583.53	7113.44
												13053.43
												5939.99
												7113.44

Total Collection in EDC Account upto 30.06.2025
Total Collection in EDC Account upto 30.06.2025
Funds available in EDC Account as on 30.06.2025

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Expenditure incurred from Environment Damage Charge w.e.f. 2015-16 to 2025-26 (Upto 30.06.2025)

	Year-->											Total Expenditure
	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (Upto 30.06.25)	
1 Installation & Running (Operational and Maintenance) CAAQMS	19.70	76.35	164.09	90.31	58.96	0.00	0.00	0.00	0.00	0.00	0.00	409.42
2 Research & Study Project ✓	13.34	23.52	83.32	16.64	26.60	5.63	37.17	0.00	0.00	10.62	0.00	216.84
3 Procurement of Instrument for water Lab/Air Lab (Rent & operational Expenses) ✓	17.12	0.00	0.00	0.00	0.00	7.10	79.58	113.50	229.11	228.31	17.16	691.89
4 Installation of Recycle unit in Govt. School	14.74	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	14.74
5 Monitoring of Air Pollution at various locations of Delhi	6.34	29.89	7.86	28.01	17.99	15.59	6.80	9.79	7.43	0.00	0.00	129.68
6 Honorarium for Oversight Committee/Technical Consultants ✓	0.00	0.00	0.00	0.00	36.35	10.78	0.00	0.00	18.76	568.84	10.10	644.82
7 Installation of Noise Monitoring Station at Delhi	0.00	0.00	0.00	0.00	0.00	251.40	0.00	0.00	0.00	0.00	0.00	251.40
8 Seminar and conference	0.00	0.00	0.00	0.00	0.00	0.00	0.00	21.95	68.85	0.00	0.00	90.80
9 IT Expenses (Purchase and Salary IT Resources)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.82	0.00	0.00	100.82
10 Advertising Charge/Printing Charges/Others ✓	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	359.62	823.11	207.91	1390.64
11 Rejuvenation of Water Bodies through concerned agency ✓	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1962.95	0.00	1962.95
12 Consent fees wrongly transferred into EDC Account	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	35.00	0.00	35.00
Total	71.24	129.76	255.27	134.96	139.89	290.50	123.55	145.23	784.59	3,629.83	235.17	5,940.00

36.00
3582.83